

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 613  
IB-1082/ND/2020

IA/5033/2023, IA/1893/2023, IA/2643/2023, IA/2822/2023,  
IA/3458/2023, IA/5136/2023

**IN THE MATTER OF:**  
**Canara Bank**

...PETITIONER

**Vs**

**M/s. NSP Associates (India) Pvt. Ltd.**

...RESPONDENT

**Section**  
**U/s 7 of IBC, 2016**

**Order delivered on 02.07.2024**  
**Hybrid Hearing (PHYSICAL & VC)**

**Coram:**  
**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Applicant**

:Adv. Prashant Katara, Adv. Shivam Gupta in IA/2643/2023 & in IA/5136/2023., Mr. Naresh Kumar Bansal Applicant in person in IA/3458/2023

**For the RP**

:Adv. Shashwat Parihar, Adv. Shaswat Anand, Adv. Dhruva Vig, Adv. Deepanshu Badiwal, Mr. Rohit Sehgal, RP.

**For the Respondent/Corporate Debtor**

:Adv. Prashant Katara, Adv. Shivam Gupta for R-1 & R-2 in IA/5033/2023 & in IA/2822/2023. Adv. Prashant Katara, Adv. Shivam Gupta for respondents in IA/1893/2023. Mohit Nandwani Adv in IA-2643/23

**ORDER**

**IA/5033/2023**

This is an application filed by the Resolution Professional under Section 33 of IBC, seeking liquidation of the Corporate Debtor.

Heard the Id. Counsel on behalf of the Applicant. Ld. Counsel on behalf of the Suspended Management (R-1 & R-2) is present on the basis of advance notice and accepts notice for filing their reply to this application. Ld. Counsel on behalf of the Respondent submitted that they have not received the copy of the application. Ld. Counsel for the Applicant undertakes to provide the copy of the application to the Id. Counsel of the Respondents. Respondents may file their response within a period of two weeks from the date they receive the copy of the application. List the matter on **05.08.2024**.

### **IA/1893/2023**

Ld. Counsel on behalf of the Applicant is present and sought time to file rejoinder to the reply files by the respondent. Time prayed is granted. Ld. Counsel for the Respondent is also present. List the matter on **05.08.2024**.

### **IA/2643/2023**

Ld. Counsel for the Applicant is present and submitted that the prayer made in this IA has become infructuous. In view of this IA is **dismissed as infructuous**.

### **IA/2822/2023**

Ld. Counsel for both the sides are present. Pleadings are complete. List the matter on **05.08.2024**.

### **IA/3458/2023**

Pleadings are complete. List the matter for argument on **05.08.2024**.

### **IA/5136/2023**

This is an application filed under Section 60(5) of the IBC read with Rule 11 of NCLT Rules, 2016 seeking direction to the R-1 i.e. RP to supply the

copy of the minutes of the CoC meeting conducted on 16.08.2023 or any further date by which the plan submitted by the Applicant consortium was rejected. Ld. Counsel for the Applicant is present and ld. Counsel for the RP and learned RP in person is also present. Ld. RP undertakes to provide the copy of the minutes of the CoC meeting conducted on 16.08.2023 or any further date by which the plan of the Applicant consortium was rejected. Ld. Counsel on behalf of the Applicant submitted that the other prayer made in the application has now become infructuous. In view of the undertaking given by the Ld. RP in person this application is **disposed of** in terms of the undertaking. Needful may be done within a period of ten days.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**